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O.A. No. 92 of 2011

Smt. Pitta Appalamma Applicant
Vs
Union of India & Ors Respondents

Order dated: 29.03.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. B.P.Yadav, Ld. Counsel for the applicant. He submits that the relief claimed in this O.A. is to direct the Respondents to offer compassionate appointment to the son of the deceased employee and not to the wife of the deceased employee.

It is observed from the cause list that the applicant in this O.A. is the wife of the deceased employee and the son is not one of the applicants. Accordingly, Ld. Counsel for the applicant prays to withdraw this application with liberty to file a better application.

Prayer is allowed.

O.A. is accordingly disposed of as withdrawn.

Mr. S.K.Ojha, Ld. Standing Counsel for the Railways is present.


MEMBER (Judl.)


MEMBER (Admn.)

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